

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/MP/2013 with I.A 36/2013

Sub: Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2.(I) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practices of O & M of transmission elements for ensuring security of the SR grid and Indian Grid.

Date of Hearing : 19.12.2013

Coram : Shri Gireesh.B.Pradhan, Chairperson
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member

Petitioner : Southern Regional Load Despatch Centre, Bangalore

Respondents : APTRANSCO, Hyderabad and others

Parties present : Shri P.R.Raghuram, SRLDC
Ms Jyoti Prasad, NLDC
Shri A.Sensarma, PGCIL
Shri B.Sridhar, PGCIL
Shri Rangarao, PGCIL
Shri G.Srimannarayana, PGCIL
Shri A.Dua, NTPC
Ms. Usha Nandini.V, Advocate, KESB
Shri Biji P.Raman, Advocate, KSEB
Ms.Swapna Seshadri, Advocate, KPTCL
Shri Guru Prasad, KPTCL
Shri M. Hemantharaju, KPTCL
Shri TS Annapaa, KPTCL

Record of Proceedings

Learned proxy counsels for TANGEDCO, APTRANSCO and SLDC, Karnataka submitted that the arguing counsels in the matter are not available due to personal difficulty and requested for short adjournment in the matter.

2. The representative of the petitioner submitted as under:
 - (i) The respondents have not corrected deficiencies in their system and pose threat to security of SR Grid;
 - (ii) APTRANSCO has not installed Low Voltage Ride Through (LVRT) relays for windmills;
 - (iii) Recently, in Andhra Pradesh, Srisalem generating station was trip in two times due to wrong settings of relays of generating station and sub-station; and
 - (iv) SLDCs must ensure that generators and other entities under their purview install relays;
3. The representative of APTRANSCO submitted that APTRANSCO is in process of implementing the recommendations made by the audit teams. The representative of APTRANSCO submitted that the requirement of protection systems has already been fulfilled as per the directions of SRLDC and SRPC. With respect of Renovation and modernization, APTRANSCO has sent DPR to CEA and it is in process of procuring relays in phase manner.
4. With reference to petitioner's submission that APTRANSCO has not installed LVRT relays for windmills, the Commission clarified that LVRT concept has been brought very recently in CEA Connectivity Regulations notified in the month of October, 2013 and it is only for new windmills to be installed after six months of issue of said Regulations. LVRT relay installation is a technical subject and its installation on old windmills is a subject to dispute.
5. The Commission took serious note of the deficiencies pointed out by the petitioner and observed that the matter assumes added importance as NEW Grid is to be shortly synchronized with the Southern Grid. The Commission directed the petitioner to analyze as to whether Southern Grid can be connected synchronously with NEW Grid under such deficiencies and file an affidavit in this regard, by 10.1.2014.
6. The Commission further directed the petitioner to file a detailed deficiencies in the systems of respondents on affidavit by 10.1.2014 with an advance copy to the respondents. The respondents were directed to file an affidavit stating the deadline for attending to the deficiencies within two weeks of issue of ROP.

7. The Commission also noted that the petitioner raised issue of non-compliance of the Regulation 5.2 (r) of the Grid Code which mandated all users to report the disturbance/fault to RLDCs within 24 hours of occurrence. The Commission directed the petitioner to submit the instances of non-compliance by SLDC/users by 10.1.2014.

8. The Commission directed the respondents to file their replies, if already not filed, by 9.1.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, by 17.1.2014.

9. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**